

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 382/MP/2023**

Subject : Petition filed under Section 79(1)(b) and Section 79(1)(f) of the Electricity Act, 2003 read with Regulation 111 and 113 of the CERC (Conduct of Business) Regulations, 1999 for seeking correction of the error in date mentioned as 1.10.2013 instead of 1.6.2014 as Commencement Date of First Contract Year (i.e. Scheduled Delivery Date) under Schedule 8 of the PPA dated 27.11.2013 and hence bring it in alignment with SDD, which is mentioned as 1.6.2014 under Article 4 of the PPA, and accordingly grant consequential relief.

Petitioner : Dhariwal Infrastructure Limited

Respondent : TANGEDCO

Date of Hearing : **19.9.2024**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member

Parties Present : Shri Avijeet Lala, Advocate, DIL  
Ms. Anusha Nagarajan, Advocate, TANGEDCO  
Shri Rahul Ranjan, Advocate, TANGEDCO

**Record of Proceedings**

Case was heard through a virtual hearing.

Since the order/ROP in the present Petition (which was heard on 13.3.2024) 'on maintainability' could not be issued prior to one Member of this Commission, who formed part of the Coram, demitting office, the matter has been re-listed for hearing.

2. The learned counsel for the Petitioner submitted that the matter may be heard 'on maintainability' as observed during the last date of the hearing. The learned counsel for the Respondent, TANGEDCO, prayed that it may be granted two weeks' time to file its reply on the 'maintainability' of the petition.
3. The Commission, after hearing the parties, adjourned the hearing after permitting the Respondents to file their replies on maintainability on or before **4.10.2024** after serving a copy to the Petitioner. The Petitioner may file its rejoinder, if any, by **7.10.2024**
4. The Petition will be listed for hearing on **10.10.2024**.

**By order of the Commission**

**Sd/-  
(B. Sreekumar)  
Joint Chief (Law)**

